



# THE FREE PRESS JOURNAL

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| <b>SCHEDULE II<br/>FORM B<br/>PUBLIC ANNOUNCEMENT</b><br>(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016) |                                                                                    |                                                                                                                                        |
|---------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| <b>FOR THE ATTENTION OF THE STAKEHOLDERS OF<br/>KAMBALA HOSPITALITY PRIVATE LIMITED<br/>(CORPORATE DEBTOR IN LIQUIDATION)</b>                     |                                                                                    |                                                                                                                                        |
| Sl.No.                                                                                                                                            | PARTICULARS                                                                        | DETAILS                                                                                                                                |
| 1.                                                                                                                                                | Name of corporate debtor                                                           | Kambala Hospitality Private Limited<br>(Corporate Debtor in Liquidation)                                                               |
| 2.                                                                                                                                                | Date of incorporation of corporate debtor                                          | 22/03/2006                                                                                                                             |
| 3.                                                                                                                                                | Authority under which corporate debtor is incorporated /registered                 | Registrar of Companies, Mumbai                                                                                                         |
| 4.                                                                                                                                                | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U55100MH2006PTC160635                                                                                                                  |
| 5.                                                                                                                                                | Address of the registered office and principal office (if any) of corporate debtor | 4th Floor, Raghuleela Megamall, Off S.V. Road, Kandivali (West), Mumbai 400067                                                         |
| 6.                                                                                                                                                | Date of closure of Insolvency Resolution Process                                   | January 4, 2023                                                                                                                        |
| 7.                                                                                                                                                | Liquidation commencement date of corporate debtor                                  | January 5, 2023 Order uploaded on the NCLT website on January 18, 2023                                                                 |
| 8.                                                                                                                                                | Name and registration number of the insolvency professional acting as liquidator   | <b>Rajeev Mannadiar</b><br>Reg. No:<br>IBBI/PA-001/IP-P00212/2017-2018/10412<br>AFA validity 15/12/2023                                |
| 9.                                                                                                                                                | Address and e-mail of the liquidator, as registered with the Board                 | 401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001<br><b>rajeev@integroip.com</b>                                     |
| 10.                                                                                                                                               | Address and e-mail to be used for correspondence with the liquidator               | 401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001<br><b>Mobile: 8591095341</b><br><b>Email : khpl.cirp@gmail.com</b> |
| 11.                                                                                                                                               | Last date for submission of claims                                                 | February 17th 2023                                                                                                                     |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of KAMBALA HOSPITALITY PRIVATE LIMITED on January 5th 2023 (Order uploaded on the NCLT website on January 18th 2023)

The stakeholders of KAMBALA HOSPITALITY PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before February 17th 2023, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.)

**Rajeev Mannadiar**  
**Liquidator of KAMBALA HOSPITALITY PRIVATE LIMITED**  
**(CORPORATE DEBTOR IN LIQUIDATION)**  
**Regn No: IBBI/PA-001/IP-P00212/2017-2018/10412**  
**AFA Validity-15/12/2023**

Date: 19.01.2023  
Place: Mumbai

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